

[Shrimati Sushila Rohatgi]
with an Explanatory Memorandum thereon.

(v) Notifications G.S.R. Nos. 436(E) and 437(E), date the 28th October, 1974, together with an Explanatory Memorandum thereon.

(vi) Notifications G.S.R. Nos. 441(E) and 442(E), dated the 30th October, 1974, together with an Explanatory Memorandum thereon.

[Placed in Library. See L. T. No. 8433/74 for (i) to (vi)]

Central Excise (Ninth Amendment) Rules, 1974

SHRIMATI SUSHILA ROHTAGI; Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 1046, dated the 28th September, 1974, publishing the Central Excise (Ninth Amendment) Rules, 1974, under section 38 of the Central Excises and Salt Act, 1944.

[Placed in Library. See LT No. 8432/74]

Notifications of Ministry of Finance

SHRIMATI SUSHILA ROHTAGI; Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance):—

(i) Notification G.S.R. No. 387(E), dated the 7th September, 1974.

(ii) Notifications G.S.R. Nos. 956 to 958, dated the 7th September, 1974.

(iii) Notification G.S.R. No. 989, dated the 14th September, 1974.

(iv) Notification G.S.R. No. 1074, dated the 5th October, 1974.

(v) Notification G.S.R. No. 415(E), dated the 9th October, 1974.

(vi) Notification G.S.R. No. 1102, dated the 12th October, 1974.

(vii) Notification G.S.R. No. 440(E), dated the 30th October, 1974.

Explanatory Memoranda on Notifications mentioned at (i) to (vii) above.

[Placed in Library. See L.T. No. 8433/ for (i) to (vii).]

Railways Red Tariff (Sixth Amendment) Rules, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SARDAR BUTA SINGH): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Ministry of Railways (Railway Board) Notification G.S.R. No. 1060 dated the 28th September, 1974, publishing the Railways Red Tariff (6th Amendment) Rules, 1974.

[Placed in Library. See LT No. 8451/74]

SHRI SASANKASEKHAR SANYAL: Please give your ruling on my point of order.

MR. CHAIRMAN: An Ordinance can be issued under the Constitution, and it can be linked up only with the Bill. A Bill can be introduced at the proper time. Time limit is given. What is the point?

(Interruptions)

SHRI LAL K. ADVANI: His point of order is that the Bill is a prospective thing, while the Ordinance is already an accomplished act. Let us discuss that. I may point out that I have already given notice of disapproving the Ordinance. Let it be discussed.

MR. CHAIRMAN: The point is that it is a suggestion to be considered and examined . . .

SHRI LAL K. ADVANI: Please consider it.

SHRI SASANKASEKHAR SANYAL: Will you give your ruling afterwards?

(Interruptions)